

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 191 of 2012-DB

[Arising out of Order-in-Original/Appeal No COMMR-A-330-VDR-I-2011 dated 05.09.2011 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-I]

Xcort Micro Systems

.... Appellant

S-5, Rachana Residency, Opp. Akota Stadium, Akota,
VADODARA, GUJARAT-390020

VERSUS

Commissioner of Central Excise & ST, Vadodara Respondent

1st Floor...Central Excise Building,
Race Course Circle, Vadodara,
Gujarat - 390007

APPEARANCE :

None for the Appellant
Shri Prakash Kumar Singh, Superintendent (AR) for the Revenue.

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION : 18.11.2022

FINAL ORDER NO. A/11404 / 2022

RAMESH NAIR :

The case has been settled under SVLDR Scheme. The appellant have also submitted SVLDRS-4 certificate. Accordingly, the appeal is dismissed as deemed withdrawn

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**